

ORISSA ORDINANCE No. 9 OF 1991

THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) AMENDMENT ORDINANCE, 1991

[Promulgated by the Governor of Orissa on the 22nd November 1991 first published in an extraordinary issue of the *Orissa Gazette*, dated the 22nd November 1991.]

AN
ORDINANCE

TO AMEND THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) ACT, 1991

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Municipal Councils (Postponement of Elections) Act, 1991 in the manner herein-after appearing;

NOW, THEREFORE, in exercise of powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forty-second Year of the Republic of India:—

Short title.

1. This Ordinance may be called the Orissa Municipal Councils (Postponement of Elections) Amendment Ordinance, 1991.

Amendment
of
section 3.

2. In the Orissa Municipal Councils (Postponement of Elections) Act, 1991, ^{Orissa Act 15 of 1991.} in clause (b) of section 3, for the figures, letters and word "31st December 1991" the figures, letters and word "29th February 1992" shall be substituted.

YAGYA DUTT SHARMA

Dated the 22nd November, 1991

Governor of Orissa